HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY,THE THIRD DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 3530 OF 2025

Between:

M/s. FedEx Express Transportation and Supply Chain Services (I) Private Limited, Registered Office at GF-24and25, Cargo Satellite Building, GMR, Hyderabad International Airport, Hyderabad, Telangana, 500008 Rep. by Mr. Jinkesh Jain

...PETITIONER

AND

1. State of Telangana, Represented by the Principal Secretary, Revenue department (State Tax), Secretariat, Hyderabad-500004.
2. Appellate Joint Commissioner (ST), Hyderabad Rural Division V Floor, CT Complex, Nampally, Hyderabad-500001
3. Deputy Commissioner (State Tax), STU-1, Saroornagar Division, Hyderabad - 500035

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a WRIT OF CERTIORARIFIED MANDAMUS or any other appropriate writ, order, or direction, in the nature of Writ. a) calling for the records relating to the Impugned Order-in-Appeal bearing Reference No. ZD36112407815H dated 25.11.2024 issued by the Respondent no. 2 and quash the same and b) calling for the records relating to the Impugned Order-in-Original bearing Reference No. ZD360424013304V dated 08.04.2024 issued by the Respondent no. 3 and quash the same and c) calling for the records relating to the Impugned Show Cause Notice along with summary in Form DRC-01 bearing Reference No. ZD3611210309920 dated 15.11.2021 issued by the Respondent No. 3 and quash the same

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass an order of INTERIM STAY of the operation of the Impugned Order-in-Appeal bearing Reference ZD36112407815H dated 25.11.2024 issued by the Respondent no. 2 and restrain the Respondents from taking any coercive or precipitative steps pursuant to the foregoing order, pending the disposal of this Writ Petition, and, thus, render justice.

Counsel for the Petitioner: SRI HARISH BINDUMADHAV REP. FOR Ms. NSV JANAKI

Counsel for the Respondents: SRI SWAROOP OORILLA Special Govt Pleader for State Tax

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.3530 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri Harish Bindumadhav, learned counsel appearing for Ms. N.S.V.Janaki, learned counsel for the petitioner, and Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for the respondents.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties fairly submit that the impugned show cause notice and the order are unsigned documents and therefore, in the light of the recent common order passed by this Court in W.P.No.21101 of 2024 and batch, dated 28.02.2025, the same may be set aside.

4. Accordingly, the impugned show cause notice and the order are **set aside**. Liberty is reserved to the respondents to issue fresh show cause notice/order in accordance with law and,

for undertaking this exercise afresh, the limitation will not be a hurdle for the respondents.

5. The Writ Petition is **disposed of** without expressing any opinion on the merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-T. JAYASREE
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

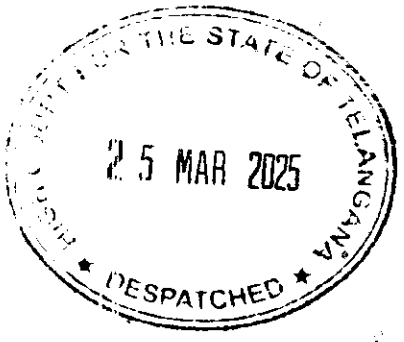
To,

1. The Principal Secretary, Revenue department (State Tax), Secretariat, Hyderabad-500004.
2. Appellate Joint Commissioner (ST), Hyderabad Rural Divisiony V Floor, CT Complex, Nampally, Hyderabad-500001
3. Deputy Commissioner (State Tax), STU-1, Saroornagar Division, Hyderabad - 500035
4. One CC to Ms. NSV JANAKI Advocate [OPUC]
5. Two CCs to GP for STATE TAX, High Court for the State of Telangana at Hyderabad. [OUT]
6. Two CD Copies

KKS
BS

HIGH COURT

DATED:03/03/2025



ORDER

WP.No.3530 of 2025

DISPOSING OF THE WRIT PETITION WITHOUT COSTS

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S. B
17/3/25